## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP 221/2005 MA 1102/2005 OA 2984/2004

New Delhi, this the 9th day of June 2006

# HON'BLE MR. JUSTICE M.A. KHAN, VICE-CHAIRMAN (J) HON'BLE MRS. CHITRA CHOPRA, MEMBER (A)

Surender Nath 325, Sector-28 Noida 201 303

... Applicant

(None for applicant)

#### **VERSUS**

- 1. Sh. B.K. Chaturvedi Cabinet Secretary Govt. of India, New Delhi.
- Sh. A.N. Tiwari,
   Secretary,
   Department of Personnel,
   Govt. of India, North Block,
   New Delhi.

...Respondents.

(By Advocate Shri K.R. Sachdeva)

ORDER (ORAL)

#### By Hon'ble Mr. Justice M.A. Khan:-

### CP 221/2005

Applicant has filed this CP for initiating contempt proceedings against the respondents for non-compliance of Tribunal's order dated 16.12.2004 passed in OA 2984/2004. By the said order the respondents were directed to decide applicant's representation and if the decision had already been taken, to communicate same to the applicant. Applicant in the present application is complaining that neither is any order passed on his representation nor has any earlier decision been communicated to him. The Tribunal had called a status report from the respondent no.2. Status report has been submitted. In the status

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report it is submitted that the applicant is filing one OA after another unnecessarily and even a Writ Petition filed against earlier order of the Tribunal in OA 2491/2002 is still pending, in which he had challenged ACRs/empanelment. It is submitted that after the disposal of the OA No. 2984/04 the applicant has filed OA 855/2005 which is pending for similar relief. Learned counsel for respondents has submitted that grievance of the applicant in OA 855/2005 as well as in representation is same.

- 2. Applicant is not represented in the proceedings for the last consecutive three dates of hearing. Today is the fourth date of hearing and even today neither is applicant nor is his counsel present.
- 3. After hearing learned counsel for respondents and going through the records, we do not find it appropriate to proceed with the present contempt application. Accordingly, we dismiss this Contempt Petition.

(CHITRA CHOPRA) Member (A) (M.A. KHAN) VICE-CHAIRMAN (J)

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